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LEGISLATIVE SUPPLEMENT

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PART I

GOVERNMENT OF PUNJAB

DEPARTMENT OF LEGAL AND LEGISLATIVE AFFAIRS. PUNJAB

NOTIFICATION

The 12th January, 2021

No.1-Leg./2021.-The following Act of the Legislature of the State of Punjab received the assent of the Governor of Punjab on the 11th day of January, 2021, is hereby published for general information:-

THE PUNJAB (WELFARE AND SETTLEMENT OF LANDLESS, MARGINAL AND SMALL OCCUPANT FARMERS) ALLOTMENT OF STATE GOVERNMENT LAND ACT, 2020

(Punjab Act No. 1 of 2021)

AN

ACT

to provide as a welfare measure for allotment of land to landless, marginal and small farmers who are in cultivating possession and occupation of Government lands for a period of ten years or more and for protecting Government interests of getting reasonable price for its lands and for the matters connected therewith or incidental thereto.

BE it enacted by the Legislature of the State of Punjab in the Seventyfirst Year of the Republic of India, as follows: -

(1) This Act may be called the Punjab (Welfare and Settlement of Short title and Landless, Marginal and Small Occupant Farmers) Allotment of State commencement. Government Land Act, 2020.

- (2) It shall come into force on and with effect from the date of its publication in the Official Gazette.
- In this Act, unless the context otherwise requires, -2.

Definitions.

- (a) "Acre" means an area of land measuring 4840 square yards;
- "Allotment Commissioner" means the Assistant Collector of the (b) First Grade under the Punjab Land Revenue Act, 1887 (Punjab Act No. XVII of 1887) posted as Sub-Divisional Magistrate in a **Sub-Division:**
- (c) õAllotteeö means an occupant of land to whom land has been allotted by an order passed by the Allotment Commissioner but does not confer right of ownership;
- (d) õAppointed dayö means the first day of January, 2020;

- (e) "Chief Allotment Commissioner" means the District Collector or the Deputy Commissioner of the District;
- õcultivating possessionö means continuous cultivating possession for a period of ten years or more as on the appointed day by a landless, marginal or small farmer or his predecessor on Government land established by entries in the revenue record;
- (g) õFinancial Commissionerö means the Financial Commissioner, Revenue of the Government of Punjab;
- (h) õGovernmentö means the Government of Punjab in the Department of Revenue, Rehabilitation and Disaster Management;
- õlandö means the agriculture land in rural area belonging to or vesting in the State Government of any department, but shall not include,
 - evacuee land, governed by the Punjab Package Deal Properties (Disposal) Act, 1976;
 - nazool land as defined in rule 2 (d) of the Nazool Lands (Transfer) Rules, 1956; and
 - (iii) surplus area of land in excess of the permissible area declared under the Punjab Land Reforms Act, 1972 (Punjab Act No.10 of 1973);
- õLandless, Marginal and Small Farmerö means a farmer, who, does not own, owns up to 2.5 acres and more than 2.5 acres and up to 5 acres of agriculture land respectively in the State of Punjab;
- (k) õoccupantö means a person including his predecessors in cultivating possession;
- õprescribedö means prescribed by rules made under this Act;
- (m) õrural areaö means an area which is not part of urban area and is not within the limits of any municipality or local self-government institution;
- (n) õSub-Divisional Magistrateö means the in-charge of the revenue administration of a Sub-Division in the District; and
- (o) õTehsildarö means the Tehsildar of a Tehsil under the Punjab Land Revenue Act, 1887 (Punjab Act No. XVII of 1887).

Eligibility for allotment of land.

(1) Any landless, marginal or small farmer in cultivating possession and occupation of land shall be eligible for allotment of land not exceeding five acres in accordance with the provisions of this Act.

- (2) An application for allotment of land under the provisions of this Act shall be made to the Allotment Commissioner in such manner, as may be prescribed.
- The price payable by an eligible applicant for allotment of land shall be Price of land. determined on the basis of the Collector rate fixed by the Collector for the area prevalent on the date of application and the rate of allotment shall be determined as follows: -

For Marginal and Small Farmers of General Category:-

(a) up to 2.5 acres	fifty per cent of the Collector rate
(b) above 2.5 acres and up to 5 acres	sixty-five per cent of the Collector
	rate

For Landless of both categories (General Category and Scheduled Castes Category); and Members of Scheduled Castes Category:-

(a) up to 2.5 acres	thirty per cent of the Collector rate
(b) above 2.5 acres and up to 5 acres	forty per cent of the Collector rate

On receipt of an application for allotment of land, the Allotment Procedure for Commissioner shall call for the report and recommendations of the Tehsildar. allotment.

- (2) The Allotment Commissioner in respect of land for which an application for allotment has been received shall serve a notice to the Secretary to Government of the department in which the land vests and in the manner as may be prescribed, for raising specific objections, if any, within sixty days of the date of notice.
- (3) The Allotment Commissioner on receipt of the report under sub-section (1) and objections, if any, of the department under sub-section (2) and after conducting such inquiry as he deems fit, and hearing the applicant and the District head of the concerned Government Department in which the land vests, shall by order in writing by recording reasons determine whether the land is to be allotted and thereafter either allot the land by determining the amount payable in the manner prescribed or decline the allotment:

Provided that an occupant shall be ineligible for allotment of land, if, he is an allottee or vendee of land, the allotment or transfer of which has been cancelled on the ground of fraud or misrepresentation of facts or otherwise.

6. (1) The allottee shall within thirty days of the passing the order of Mode of allotment, deposit and pay twenty-five per cent of the total amount determined, payment. failing which the allotment shall be cancelled:

Provided that in the event an allottee deposits the entire amount of the price determined within thirty days of the passing of the order of allotment of land, he shall be entitled for a discount of ten per cent.

- (2) The balance amount payable after payment of the initial amount under sub-section (1), shall be paid and deposited by the allottee in six equated interest free installments within a period of three years from the date of allotment of land.
- (3) In the event of failure to pay the due amount in terms of sub-section (2) within thirty days, the allotment shall be deemed to be cancelled and possession of the allotted land shall be taken by the Tehsildar who shall dispose of the same in the manner prescribed.

Issuance of conveyance deed and conferment of ownership rights on the allottee. 4

- 7. (1) The Allotment Commissioner on receipt of full and final amount of consideration, shall execute a conveyance deed conferring ownership rights of the allotted land in favour of the allottee.
- (2) In the event of death of the allottee, his legal heirs shall be entered in his place.
- (3) Mutation of ownership rights shall be entered and sanctioned in favour of the allottee on the basis of conveyance deed executed by the Allotment Commissioner in favour of the allottee.

Cancellation of allotment.

- 8. (1) The Allotment Commissioner except in case of deemed cancellation under sub-section (3) of section 6 of this Act, may after due enquiry and an opportunity of being heard to an allottee, cancel and rescind the allotment of land, if the allotment had been made on misrepresentation or fraud.
- (2) The amount paid shall be forfeited to the Government in case of cancellation of allotment under sub- section (1).

Appeal.

9. An allottee or a department of the Government, in which the land vests, aggrieved by an order passed by the Allotment Commissioner affecting his or its rights may, within thirty days from the date of order, prefer an appeal to the Chief Allotment Commissioner in such form and manner, as may be prescribed:

Provided that the Chief Allotment Commissioner may entertain an appeal after the expiry of said thirty days, if he is satisfied that the appellant was prevented by sufficient cause from filing the appeal in time and decide it within sixty days.

Revision.

10. The Government may, at any time call for the record of any case under this Act pending before, or disposed of, by the Allotment Commissioner or the Chief Allotment Commissioner and pass such order, consistent with the provisions of this Act and the rules framed thereunder, in relation thereto, as in its opinion the circumstances of the case require:

Provided that the Government shall not pass an order under this section reversing or modifying any proceedings or order of the Allotment Commissioner or the Chief Allotment Commissioner without giving the affected party an opportunity of being heard.

- The procedure for conduct of proceedings under this Act shall be in such Procedure. manner as may be prescribed.
- 12. Save as otherwise expressly provided in this Act, an order passed by the Finality of orders Allotment Commissioner, the Chief Allotment Commissioner or the Government and bar of under this Act, shall be final and the jurisdiction of the Civil Court to entertain jurisdiction of Civil Courts. any suit or proceedings in respect of any matter which the said authorities are empowered by or under this Act, shall be barred.

13. No suit or other legal proceedings shall lie against the Government or any Protection of officer or authority functioning under this Act in respect of anything done or action action taken in taken or intended to be taken or done in good faith, in pursuance of this Act.

good faith.

14. (1) The Government may, by notification in the Official Gazette, make Power of rules to carry out the purposes of this Act.

Government to make rules.

- (2) In particular, and without prejudice to the generality of the foregoing powers, such rules may provide for all or any of the following matters under this Act, namely:
 - the form for making an application by an eligible occupant of (a) land under this Act for allotment;
 - the method and procedure for the Tehsildar to conduct an inquiry for consideration of entitlement of an intended allottee for allotment of land under this Act, and for calculating and determining the price of the land;
 - (c) the procedure for paying and depositing (after the payment of initial twenty-five per cent of the determined price for allotment of land) the six-monthly installments and the amount of each installment:
 - (d) the procedure for refund of the amount paid for allotment in case of cancellation of allotment under section 6 of this Act;
 - (e) the procedure for disposing the land that is repossessed after failure on the part of the allottee to pay the determined amount or installments;

- (f) the procedure to be followed for the conduct of proceedings under this Act; and
- (g) any other matter which is required to be, or may be, prescribed.

Power to remove difficulties.

15. (1) If any difficulty arises in giving effect to the provisions of this Act, the Government may, by order published in the Official Gazette, make such provisions, consistent with the provisions of this Act as appear to it to be necessary or expedient for removing the difficulty:

Provided that no such order shall be made after the expiry of a period of two years from the commencement of this Act.

(2) Every order made under this section shall, as soon as may be after it is made, be laid before the State Legislature.

Period of applicability of this Act.

16. This Act shall remain in force for a period of two years from the date of its commencement:

Provided that any proceedings initiated or pending under this Act at the expiry of two years from the date of commencement of this Act shall continue in the same manner till its final completion as if this Act had not lapsed.

Act to have overriding effect.

17. The provisions of this Act shall have overriding effect, notwithstanding anything contained in any judgment or decree of any court or anything inconsistent herein in any other law, rule or policy for the time being in force.

Repeal.

- 18. (1) The Punjab Allotment of State Government Land Act, 2016 (Punjab Act No.54 of 2016) shall stand repealed.
 - (2) Notwithstanding such repeal-
 - (i) any order passed or anything done or any action taken in pursuance of any provision of the repealed Act shall be deemed to have been made, done or taken under the provisions of the Act so repealed; and
 - (ii) any proceeding pending under the provisions of the repealed Act shall continue in the same manner as if that Act had not been repealed.

S.K. AGGARWAL,

Secretary to Government of Punjab, Department of Legal and Legislative Affairs.

GOVERNMENT OF PUNJAB

DEPARTMENT OF MEDICAL EDUCATION AND RESEARCH

NOTIFICATION

The 8th January, 2021

No. G.S.R. 01/Const./Art.309/Amd.(2)/2021.—In exercise of the powers conferred by the proviso to Article 309 of the Constitution of India and all other powers enabling him in this behalf, the Governor of Punjab is pleased to make the following rules further to amend the Punjab Medical Education (Group-A) Service Rules, 2016, namely:-

RULES

- 1. (1) These rules may be called the Punjab Medical Education (Group-A) Service (Amendment) Rules, 2021.
 - (2) They shall come into force on and with effect from the date of their publication in the Official Gazette.
- 2. In the Punjab Medical Education (Group-A) Service Rules, 2016 (hereinafter referred to as the said rules), for the words "Medical Council of India" or "MCI" wherever occurring, the word "National Medical Commission or any Council or Board constituted by the Government of India" shall be substituted.
- 3. In the said rules, in rule 2, for clauses (c), (f) and (g), the following clauses shall be substituted, namely:-
 - "(c) õFacultyö means teachers working in the Government Medical Colleges of the State as Director-Principals, Medical Superintendents, Professors, Associate Professors and Assistant Professors:
 - (f) õRecognized Post Graduate Medical Collegeö for a speciality means any Medical College with a recognized post graduate course in that speciality;
 - (g) õRecognized Universityö means any university incorporated by law in any of the States of India and recognized by the National Medical Commission or any Council or Board constituted by the Government of India and/ or University Grants Commission;
 - (h) õServiceö means the Punjab Medical Education (Group- A) Service; and

- (i) "Super speciality course" means Doctorate of Medicine (D.M) or Master of Chirurgiae (M.Ch.) or equivalent from the recognized Post Graduate Medical College."
- 4. In the said rules, in rule 6, for sub-rule (1), the following shall be substituted, namely:-
 - "(1) Appointment to the Service shall be made in the manner as specified against that post in Appendix ÷Bø:

Provided that in case no suitable person is available for promotion to any post in the Service, the same shall be filled up by direct appointment:

Provided that if no suitable candidate is available for appointment by promotion and by direct appointment then appointment to the Service shall be made by deputation or transfer of a person holding a similar or an identical post under the State Government or Government of India."

- 5. In the said rules, in rule 8, sub-rule (4) shall be omitted.
- 6. In the said rules, in rule 10, for sub-rule (2), the following shall be substituted, namely:-
 - "(2) The authority empowered to impose penalties as specified in rule 5 of the Punjab Civil Services (Punishment and Appeal) Rules, 1970, and the appellate authority thereunder in respect of the members of service, shall be as specified in Appendix B-1.
 - (3) The authority competent to hear the appeal against an order as specified under rule 15 of the Punjab Civil Services (Punishment and Appeal) Rules, 1970, other than an order imposing any of the penalties as mentioned in Appendix B-1, shall be as specified in Appendix B-2."
- 7. In the said rules, in Appendix 'A', under column 2, in serial No. 3, for the word "Principal", the words "Director-Principal" shall be substituted.
- 8. In the said rules, in Appendix 'A-1',- in serial No. 1, for the word "Principal", the words "Director-Principal" shall be substituted.
- 9. In the said rules, in Appendix 'B',ô
 - (a) under column 2,ô in serial No. 3, for the word "Principal", the words "Director-Principal" shall be substituted;
 - (b) under column 6,ô

(i) in serial No. 1, for the existing entry, the following entry shall be substituted, namely:-

"From amongst the panel of five senior most Professors who have an experience of working as Professor for a minimum period of five years.";

(ii) in serial No. 3, for the existing entry, the following entry shall be substituted, namely:-

"From amongst the panel of five senior most Professors who have an experience of working as Professor for a minimum period of five years.";

(iii) in serial No. 4, for the existing entry, the following entry shall be substituted, namely:-

"From amongst the panel of five senior most Professors who have an experience of working as Professor for a minimum period of five years.";

(iv) in serial No. 5, for the existing entry, the following entry shall be substituted, namely:-

"From amongst the panel of ten senior most Professors with a recognized post graduate medical qualification from a recognized university or institution with ten years experience on administrative post.";

(v) in serial No. 6, for the existing entry, the following entry shall be substituted, namely:-

"From amongst the panel of ten senior most Associate Professors who have an experience of teaching for a minimum period of five years.";

(c) for serial numbers 7, 8 and 9 and the entries relating thereto, the following shall be substituted, namely:ó

"7.	Professor	Twenty-five	Seventy-five	From amongst the	From amongst the
		per cent	per cent	candidates,ó	Associate Professors,ó
				(i) who have an	(i) who have an
				experience of teaching	experience of teaching
				for a minimum period	for a minimum period of
				of ten years after	three years in the
				completion of Post	concerned subjects; and

Graduation, which shall include three years experience as Reader or Associate Professor and four years experience as Assistant Professor in the concerned specialty in a recognised Post Graduate Medical College and three years as Senior Resident or Registrar or Lecturer or Demonstrator or Tutor or equivalent or higher teaching faculty posts in the concerned specialty in a recognized Medical College; and

(ii) who have four
Research Publications
(published or accepted) to
their credit, including two
publications as first
author or corresponding
author as Reader or
Associate Professor in
PubMed or Excerpta
Medica or Embased
Medica or Index Medicus
Journals.

(ii) who have four Research **Publications** (published or accepted) to their credit, including two publications as first author or corresponding author as Reader or Associate Professor in PubMed or Excerpta Medica or Embased Medica or **Index Medicus** Journals.

			_	
Associate	Twenty-five	Seventy-five	From amongst the	From amongst the
Professor	per cent	per cent	candidates,ó	Assistant Professors,ó
			(i) who have an	(i) who have an
			experience of teaching	experience of working
			for a minimum period	as such for a
			of seven years after	minimum period of
			completion of Post	four years in the
			Graduation, which shall	concerned subjects;
			include four years	and
			experience as Assistant	(ii)who have two
			Professor in the	Research Publication
			concerned specialty in	(published or
			recognised Post	accepted) to their
			Graduate Medical	credit, including two
			College and three years	publications as first
			as Senior Resident or	author or
			Registrar or Lecturer or	corresponding author
			Demonstrator or Tutor	as Assistant Profess
			or equivalent or higher	in PubMed or
			teaching faculty posts in	Excerpta Medica or
			the concerned specialty	Embased Medica or
			in a recognized Medical	Index Medicus
			College; and	Journals.
			(ii) who have two Research	
			Publications (published	
			or accepted) to their	
			credit, including two	
			publications as first	
			author or corresponding	
			author as Assistant	
			Professor in PubMed or	
			Excerpta Medica or	
			Embased Medica or	
			Index Medicus	
			Journals.	
Assistant	Twenty-five	Seventy-five	From amongst the	By inviting
13515tant	1 wenty-11 ve	Seventy-11ve	i ioni amongst uic	Dy mynnig
Professor	per cent	per cent	candidates who, after	application from the

Graduation, have an experience of teaching for a minimum period of three years as Senior Resident or Registrar or Lecturer or Demonstrator or Tutor or equivalent or higher teaching faculty posts in the concerned specialty in a recognized Medical College

Civil Medical Services
(PCMS) cadre who, after
the completion of Post
Graduation, have an
experience of teaching for
a minimum period of two
years as Senior Resident or
Registrar or Lecturer or
Demonstrator or Tutor or
equivalent or higher
teaching faculty posts in
the concerned specialty in
a recognized Medical
College."

- 10. In the said rules, in Appendix 'B', for Notes No. 2, 3,7, 8 and 9 thereunder, the following shall be substituted, namely:-
 - "2) For the post of Professor and Associate Professor, experience from a Recognised Post Graduate Medical College means experience from the date of grant of letter of permission (L.O.P) by Medical Council of India i.e. from the date of start of Post Graduate Course. The experience from date of letter of permission (L.O.P) shall still be counted even if the college is yet to get recognition for a Post Graduate course.
 - 3) The relaxation of one year in teaching experience for appointment by promotion to the post of Assistant Professor shall be given to in-service Punjab Civil Medical Services (PCMS) candidates who have done four years of regular rural service in Punjab.
 - 7) Director-Principals of Government Medical Colleges and Medical Superintendents of Government Medical College Hospitals shall cease to be the Heads of Department. However, they shall be allowed to teach and practice in the department and remain incharge of a Unit.
 - 8) Director-Principal of a Government Medical College shall also be Dean of that College.
 - 9) Administrative post or experience consists of experience on the post of Director, Joint Director, Director-Principal, Medical Superintendent, Head of the Department of a specialty, In-charge

of a Clinical Unit, Deputy Medical Superintendent, Civil Surgeon, Senior Medical Officer and above, District Medical Officer or District Programme Officer.

- 10) Minimum qualification for appointment into the service by direct appointment or by promotion on a post in the following specialties shall be as under:-"
- 11. In the said rules, after Appendix 'B', the following Appendices shall be added, namely:-

"APPENDIX B-1 {See rule 10(2)}

Serial No.	Designation of the post	Nature of Penalty	Punishing Authority	Appellate Authority
(1)	(2)	(3)	(4)	(5)
1. 2. 3. 4. 5. 6. 7. 8. 9.	Director Joint Director Director-Principal Vice Principal Medical Superintendent Deputy Medical Superintendent Professor	(i) Censure; (ii) withholding of promotions; (iii) recovery from pay of the whole or part of any pecuniary loss caused by him to the Government by negligence or breach of orders; (iv) withholding of	Secretary Incharge	Minister Incharge

the period of such reduction and whether on the expiry of such period, the reduction will or will not have the effect of postponing the future increments of pay; (vi) reduction to a lower time-scale of pay, grade, post or service which shall ordinarily be a bar to the promotion of the Government employee to the time-scale of pay, grade, post or service from which he was reduced with or without further directions regarding conditions of restoration to the grade or post or service from which the Government employee was reduced and his seniority and pay on such restoration to that grade, post or service; (vii) compulsory retirement; (viii) removal from service which shall not be a disqualification for future employment under the Government; (ix) dismissal from service which shall ordinarily be a disqualification for future employment under the Government.

PUNJAB GOVT. GAZ. (EXTRA), JANUARY 12, 2021 (PAUSA 22, 1942 SAKA)

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"APPENDIX B-2 {See rule 10(3)}

Serial No.	Designation of the post	Nature of Order		Ordering Authority	Appellate Authority
(1)	(2)	(3)		(4)	(5)
1.	Director	As specified in rule 15 of)	Secretary Incharge	Minister Incharge
2.	Joint Director	the Punjab Civil Services	}	Secretary Incharge	Minister Incharge
3.	Director-Principal	(Punishment and Appeal)		Secretary Incharge	Minister Incharge
4.	Vice Principal	Rules, 1970.		Secretary Incharge	Minister Incharge
5.	Medical Superintendent			Secretary Incharge	Minister Incharge
6.	Deputy Medical Superintendent			Secretary Incharge	Minister Incharge
7.	Professor			Secretary Incharge	Minister Incharge
8.	Associate Professor	r		Secretary Incharge	Minister Incharge
9.	Assistant Professor			Secretary Incharge	Minister Incharge

D.K. TIWARI,

Principal Secretary to Government of Punjab, Department of Medical Education and Research.

GOVERNMENT OF PUNJAB

DEPARTMENT OF MEDICAL EDUCATION AND RESEARCH

NOTIFICATION

The 8th January, 2021

No. G.S.R. 02/Const./Art.309/Amd.(2)/2021.- In exercise of the powers conferred by the proviso to Article 309 of the Constitution of India and all other powers enabling him in this behalf, the Governor of Punjab is pleased to make the following rules further to amend the Punjab Dental Education (Group-A) Service Rules, 2016, namely:-

RULES

- 1. (1) These rules may be called the Punjab Dental Education (Group-A) Service (Amendment) Rules, 2021.
 - (2) They shall come into force on and with effect from the date of their publication in the Official Gazette.
- 2. In the Punjab Dental Education (Group-A) Service Rules, 2016 (hereinafter referred to as the said rules), in rule 10, for sub-rule (2), the following shall be substituted, namely:-
 - "(2) The authority empowered to impose penalties as specified in rule 5 of the Punjab Civil Services (Punishment and Appeal) Rules, 1970, and the appellate authority thereunder in respect of the members of the service, shall be as specified in Appendix B-1.
 - (3) The authority competent to hear the appeal against an order as specified under rule 15 of the Punjab Civil Services (Punishment and Appeal) Rules, 1970, other than an order imposing any of the penalties as mentioned in Appendix B-1, shall be as specified in Appendix B-2."
- 3. In the said rules, after Appendix 'B', the following Appendices shall be added, namely:ô

"Appendix B-1 {See rule 10(2)}

Serial	Designation of the	Nature of Penalty	Punishing Authority	Appellate Authority
No.	post			
(1)	(2)	(3)	(4)	(5)
1.	Joint Director	(i) Censure;	Secretary Incharge	Minister Incharge
2.	Professor	(ii) withholding of	Secretary Incharge	Minister Incharge
3.	Associate Professor	promotions; (iii) recovery from pay of	Secretary Incharge	Minister Incharge
4.	Assistant	the whole or part of any pecuniary loss caused by	Secretary Incharge	Minister Incharge
4.	Professor	him to the Government	Secretary menarge	Willister menarge
5.	Senior Lecturer	by negligence or breach of orders; (iv) withholding of	Secretary Incharge	Minister Incharge
		increments of pay without cumulative effect; (v) withholding of increments of pay with cumulative effect or reduction to a lower stage in the time-scale of pay for a specified period, with further directions as to whether or not the Government employee		
		will earn increments of pay during the period of such reduction and whether on the expiry of such period, the reduction will or will not have the effect of postponing the future increments of pay; (vi) reduction to a lower time-scale of pay, grade, post or service which		

shall ordinarily be a bar to the promotion of the Government employee to the time-scale of pay, grade, post or service from which he was reduced with or without further directions regarding conditions of restoration to the grade or post or service from which the Government employee was reduced and his seniority and pay on such restoration to that grade, post or service; (vii) compulsory retirement; (viii) removal from service which shall not be a disqualification for future employment under the Government; (ix) dismissal from service which shall ordinarily be a disqualification for future employment under the Government.

PUNJAB GOVT. GAZ. (EXTRA), JANUARY 12, 2021 (PAUSA 22, 1942 SAKA)

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"APPENDIX B-2 {See rule 10(3)}

Serial	Designation of the	Nature of Order	Ordering Authority	Appellate Authority
No.	post			
(1)	(2)	(3)	(4)	(5)
1.	Joint Director	As specified in rule 15 of	Secretary Incharge	Minister Incharge
2.	Professor	the Punjab Civil Services	Secretary Incharge	Minister Incharge
3.	Associate Professor	(Punishment and Appeal) Rules, 1970.	Secretary Incharge	Minister Incharge
4.	Assistant Professor		Secretary Incharge	Minister Incharge
5.	Senior Lecturer		Secretary Incharge	Minister Incharge

D.K. TIWARI,

Principal Secretary to Government of Punjab, Department of Medical Education and Research.

GOVERNMENT OF PUNJAB

DEPARTMENT OF MEDICAL EDUCATION AND RESEARCH

NOTIFICATION

The 8th January, 2021

No. G.S.R. 03/Const./Art.309/Amd.(2)/2021.- In exercise of the powers conferred by the proviso to Article 309 of the Constitution of India and all other powers enabling him in this behalf, the Governor of Punjab is pleased to make the following rules further to amend the Punjab Nursing Education (Group-A) Service Rules, 2016, namely:-

RULES

- 1. (1) These rules may be called the Punjab Nursing Education (Group-A) Service (Amendment) Rules, 2021.
 - (2) They shall come into force on and with effect from the date of their publication in the Official Gazette.
- 2. In the Punjab Nursing Education (Group-A) Service Rules, 2016 (hereinafter referred to as the said rules), in rule 9, for sub-rule (2), the following shall be substituted, namely:-
 - "(2) The authority empowered to impose penalties as specified in rule 5 of the Punjab Civil Services (Punishment and Appeal) Rules, 1970, and the appellate authority thereunder in respect of the members of the service, shall be as specified in Appendix B-1.
 - (3) The authority competent to hear the appeal against an order as specified under rule 15 of the Punjab Civil Services (Punishment and Appeal) Rules, 1970, other than an order imposing any of the penalties as mentioned in Appendix B-1, shall be as specified in Appendix B-2."
- 3. In the said rules, after Appendix 'B', the following Appendices shall be added, namely:ó

"Appendix B-1 {See rule 9(2)}

Serial	C	Nature of Penalty	Punishing Authority	Appellate Authority
No.	post			
(1)	(2)	(3)	(4)	(5)
1.	Professor	(i) Censure;	Secretary Incharge	Minister Incharge
2.	Associate Professor	(ii) withholding of promotions;	Secretary Incharge	Minister Incharge
3.		promotions; (iii) recovery from pay of the whole or part of any pecuniary loss caused by him to the Government by negligence or breach of orders; (iv) withholding of increments of pay without cumulative effect; (v) withholding of increments of pay with cumulative effect or reduction to a lower stage in the time-scale of pay for a specified period, with further directions as to whether or not the Government employee will earn increments of pay during the period of such reduction and whether on the expiry of such period, the reduction will or will not have the effect of postponing the	Secretary Incharge	Minister Incharge
		future increments of pay; (vi) reduction to a lower		
		time-scale of pay, grade,		
		post or service which		

shall ordinarily be a bar to the promotion of the Government employee to the time-scale of pay, grade, post or service from which he was reduced with or without further directions regarding conditions of restoration to the grade or post or service from which the Government employee was reduced and his seniority and pay on such restoration to that grade, post or service; (vii) compulsory retirement; (viii) removal from service which shall not be a disqualification for future employment under the Government; (ix) dismissal from service which shall ordinarily be a disqualification for future employment under the Government.

PUNJAB GOVT. GAZ. (EXTRA), JANUARY 12, 2021 (PAUSA 22, 1942 SAKA)

"APPENDIX B-2

{See rule 9(3)}

Serial	Designation of the	Nature of Order	Ordering Authority	Appellate Authority
No.	post			
(1)	(2)	(3)	(4)	(5)
1.	Professor	As specified in rule 15 of	Secretary Incharge	Minister Incharge
2.	Associate	the Punjab Civil Services	Secretary Incharge	Minister Incharge
	Professor	(Punishment and Appeal)		
3.	Lecturer	Rules, 1970.	Secretary Incharge	Minister Incharge

D.K. TIWARI,

Principal Secretary to Government of Punjab, Department of Medical Education and Research.

2202/1-2021/Pb. Govt. Press, S.A.S. Nagar

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GOVERNMENT OF PUNJAB

DEPARTMENT OF MEDICAL EDUCATION AND RESEARCH

NOTIFICATION

The 8th January, 2021

No. G.S.R. 04/Const./Art.309/Amd.(1)/2021.- In exercise of the powers conferred by the proviso to Article 309 of the Constitution of India and all other powers enabling him in this behalf, the Governor of Punjab is pleased to make the following rules further to amend the Punjab Nursing Education (Group-B) Service Rules, 2016, namely:-

RULES

- 1. (1) These rules may be called the Punjab Nursing Education (Group-B) Service (First Amendment) Rules, 2021.
 - (2) They shall come into force on and with effect from the date of their publication in the Official Gazette.
- 2. In the Punjab Nursing Education (Group-B) Service Rules, 2016 (hereinafter referred to as the said rules), in rule 8, for sub-rule (2), the following shall be substituted, namely:-
 - "(2) The authority empowered to impose penalties as specified in rule 5 of the Punjab Civil Services (Punishment and Appeal) Rules, 1970, and the appellate authority thereunder in respect of the members of the service, shall be as specified in Appendix B-1.
 - (3) The authority competent to hear the appeal against an order as specified under rule 15 of the Punjab Civil Services (Punishment and Appeal) Rules, 1970, other than an order imposing any of the penalties as mentioned in Appendix B-1, shall be as specified in Appendix B-2."
- 3. In the said rules, after Appendix 'B', the following Appendices shall be added, namely:-

"Appendix B-1 {See rule 8(2)}

Serial No.	Designation of the post	Nature of Penalty	Punishing Authority	Appellate Authority
(1)	(2)	(3)	(4)	(5)
1.	Tutor	(i) Censure; (ii) withholding of promotions; (iii) recovery from pay of the whole or part of any pecuniary loss caused by him to the Government.	Secretary Incharge	Minister Incharge
		him to the Government by negligence or breach of orders; (iv) withholding of increments of pay without cumulative effect; (v) withholding of increments of pay with cumulative effect or reduction to a lower stage in the time-scale of pay for a specified period, with further directions as to whether or not the Government employee will earn increments of		
		pay during the period of such reduction and whether on the expiry of such period, the reduction will or will not have the effect of postponing the future increments of pay; (vi) reduction to a lower time-scale of pay, grade, post or service which		

shall ordinarily be a bar to the promotion of the Government employee to the time-scale of pay, grade, post or service from which he was reduced with or without further directions regarding conditions of restoration to the grade or post or service from which the Government employee was reduced and his seniority and pay on such restoration to that grade, post or service; (vii) compulsory retirement; (viii) removal from service which shall not be a disqualification for future employment under the Government; (ix) dismissal from service which shall ordinarily be a disqualification for future employment under the Government.

PUNJAB GOVT. GAZ. (EXTRA), JANUARY 12, 2021 (PAUSA 22, 1942 SAKA)

"Appendix B-2 {See rule 8(3)}

Serial No.	Designation of the post	Nature of Order	Ordering Authority	Appellate Authority
(1)	(2)	(3)	(4)	(5)
1.	Tutor	As specified in rule 15 of the Punjab Civil Services (Punishment and Appeal) Rules, 1970.	Secretary Incharge	Minister Incharge

D.K. TIWARI,

26

Principal Secretary to Government of Punjab, Department of Medical Education and Research.

GOVERNMENT OF PUNJAB

DEPARTMENT OF EXCISE AND TAXATION (EXCISE AND TAXATION-II BRANCH)

NOTIFICATION

The 11th January, 2021

No. S.O. 03/P.A.5/2017/S.128/Amd./2021.- In exercise of the powers conferred by section 128 of the Punjab Goods and Services Tax Act, 2017 (Punjab Act No. 5 of 2017), and all other powers enabling him in this behalf, the Governor of Punjab, on the recommendations of the Council, is pleased to make the following amendment in the Government of Punjab, Department of Excise and Taxation, Notification No. SO.13/P.A.5/2017/S.128/2018, dated the 27th February, 2018, published in the Punjab Government Gazette, (Extraordinary), dated the 7th March, 2018, namely:-

AMENDMENT

In the said notification, in the third proviso for the figures, letters, word and sign "10th January, 2020", the figures, letters, word and sign "17th January, 2020" shall be substituted.

A. VENU PRASAD,

Additional Chief Secretary Taxation to Government of Punjab, Department of Excise and Taxation.

GOVERNMENT OF PUNJAB

DEPARTMENT OF EXCISE AND TAXATION (EXCISE AND TAXATION-II BRANCH)

NOTIFICATION

The 8th January, 2021

No. S.O. 04/P.A.3/2020/S.1/2021.- In exercise of the powers conferred by sub-section (2) of section 1 of the Punjab Goods and Services Tax (Amendment) Act, 2020 (Punjab Act No. 3 of 2020) and all other powers enabling him in this behalf, the Governor of Punjab, on recommendations of the Council, is pleased to appoint the 10th day of November, 2020, as the date on which the provisions of section 7 of the said Act shall be deemed to have come into force.

A. VENU PRASAD,

Additional Chief Secretary Taxation to Government of Punjab,
Department of Excise and Taxation.

GOVERNMENT OF PUNJAB

DEPARTMENT OF EXCISE AND TAXATION (EXCISE AND TAXATION-II BRANCH)

NOTIFICATION

The 8th January, 2021

- No. S.O. 05/P.A.5/2017/Ss.148 and 39/ 2021.— In exercise of the powers conferred by section 148 read with sub-section (7) of section 39 of the Punjab Goods and Services Tax Act, 2017 (Punjab Act No. 5 of 2017), (hereinafter referred to as the said Act) and all other powers enabling him in this behalf, the Governor of Punjab, on the recommendations of the Council, is pleased to notify the registered persons, notified under proviso to sub-section (1) of section 39 of the said Act, who have opted to furnish a return for every quarter or part thereof, as the class of persons who may, in first month or second month or both months of the quarter, follow the special procedure such that the said persons may pay the tax due under proviso to sub-section (7) of section 39 of the said Act, by way of making a deposit of an amount in the electronic cash ledger equivalent to, -
- (i) thirty five per cent. of the tax liability paid by debiting the electronic cash ledger in the return for the preceding quarter where the return is furnished quarterly; or
- (ii) the tax liability paid by debiting the electronic cash ledger in the return for the last month of the immediately preceding quarter where the return is furnished monthly:

Provided that no such amount may be required to be deposited-

- (a) for the first month of the quarter, where the balance in the electronic cash ledger or electronic credit ledger is adequate for the tax liability for the said month or where there is nil tax liability;
- (b) for the second month of the quarter, where the balance in the electronic cash ledger or electronic credit ledger is adequate for the cumulative tax liability for the first and the second month of the quarter or where there is nil tax liability:

Provided further that registered person shall not be eligible for the said special procedure unless he has furnished the return for a complete tax period preceding such month.

Explanation— For the purpose of this notification, the expression õa complete tax periodö means a tax period in which the person is registered from the first day of the tax period till the last day of the tax period.

2. This notification shall come into force with effect from the 1st day of January, 2021.

A. VENU PRASAD,

Additional Chief Secretary Taxation to Government of Punjab, Department of Excise and Taxation.

GOVERNMENT OF PUNJAB

DEPARTMENT OF EXCISE AND TAXATION
(EXCISE AND TAXATION-II BRANCH)

NOTIFICATION

The 8th January, 2021

No. S.O. 06/P.A.5/2017/S.39/2021.-In exercise of the powers conferred by proviso to sub-section (1) of section 39 read with proviso to sub-section (7) of section 39 of the Punjab Goods and Services Tax Act, 2017 (Punjab Act No. 5 of 2017) (hereafter in this notification referred to as the said Act) and all other powers enabling him in this behalf, the Governor of Punjab, on the recommendations of the Council, is pleased to notify the registered persons, other than a person referred to in section 14 of the Integrated Goods and Services Tax Act, 2017 (Central Act. 13 of 2017), having an aggregate turnover of up to five crore rupees in the preceding financial year, and who have opted to furnish a return for every quarter, under subrule (1) of rule 61A of the Punjab Goods and Services Tax Rules, 2017 (hereafter in this notification referred to as the said rules) as the class of persons who shall, subject to the following conditions and restrictions, furnish a return for every quarter from January, 2021 onwards, and pay the tax due every month in accordance with the proviso to sub-section (7) of section 39 of the said Act, namely: ô

- (i) the return for the preceding month, as due on the date of exercising such option, has been furnished:
- (ii) where such option has been exercised once, they shall continue to furnish the return as per the selected option for future tax periods, unless they revise the same.
- (2) A registered person whose aggregate turnover crosses five crore rupees during a quarter in a financial year shall not be eligible for furnishing of return on quarterly basis from the first month of the succeeding quarter.
- (3) For the registered person falling in the class specified in column (2) of the Table below, who have furnished the return for the tax period October, 2020 on or before 30th November, 2020, it shall be deemed that they have opted under sub-rule (1) of rule 61A of the said rules for the monthly or quarterly

furnishing of return as mentioned in column (3) of the said Table:-

Table

Sl. No.	Class of registered person	Deemed Option
(1)	(2)	(3)
1.	Registered persons having aggregate turnover of up to 1.5 crore rupees, who have furnished FORM GSTR-1 on quarterly basis in the current financial year	Quarterly return
2.	Registered persons having aggregate turnover of up to 1.5 crore rupees, who have furnished FORM GSTR-1 on monthly basis in the current financial year	Monthly return
3.	Registered persons having aggregate turnover more than 1.5 crore rupees and up to 5 crore rupees in the preceding financial year	Quarterly return

(4) The registered persons referred to in column (2) of the said Table, may change the default option electronically, on the common portal, during the period from the 5th day of December, 2020 to the 31st day of January, 2021.

A. VENU PRASAD,

Additional Chief Secretary Taxation to Government of Punjab, Department of Excise and Taxation.

PART III

GOVERNMENT OF PUNJAB

DEPARTMENT OF EXCISE AND TAXATION (EXCISE AND TAXATION-I BRANCH)

NOTIFICATION

The 11th January, 2021

No. S.O. 07/P.A.5/2017/S.99/2021.-In exercise of the powers conferred by section 99 of the Punjab Goods and Services Tax Act, 2017 (Punjab Act No. 5 of 2017), and all other powers enabling him in this behalf, the Governor of Punjab is pleased to make the following amendment in Government of Punjab, Department of Excise and Taxation, Notification No. S.O.70/P.A.5/2017/S.99/2018, dated the 14th May, 2018, namely:-

AMENDMENT

In the said notification, for serial numbers (i) and (ii), the following shall be substituted, namely:-

- (i) Sh. Suresh Krishnani, IRS, Chief Commissioner of Central Tax; and
- (ii) Sh. Nilkanth S.Avhad, IAS, Commissioner of State Tax, Punjab.

A. VENU PRASAD,

Additional Chief Secretary Taxation to Government of Punjab, Department of Excise and Taxation.

2202/1-2021/Pb. Govt. Press, S.A.S. Nagar

PART III

GOVERNMENT OF PUNJAB

DEPARTMENT OF EXCISE AND TAXATION (EXCISE AND TAXATION-II BRANCH)

NOTIFICATION

The 8th January, 2021

No. S.O. 08/P.A.5/2017/Ss. 9, 11, 15 and 148/2021.- In exercise of the powers conferred by sub- sections (3) and (4) of section 9, sub-section (1) of section 11, sub-section (5) of section 15 and section 148 of the Punjab Goods and Services Tax, 2017 (Punjab Act. No. 5 of 2017), and all other powers enabling him in this behalf, the Governor of Punjab, on being satisfied that it is necessary in the public interest so to do, on the recommendations of the Council, is pleased to make the following amendment in the Government of Punjab, Department of Excise and Taxation, Notification No. 37/P.A5/2017/S.11/2017, dated the 30th June, 2017, published in the Punjab Government Gazette, (Extraordinary) dated the 30th June, 2017, namely:-

AMENDMENT

In the said notification, in the Table, against serial number 41, -

- (a) in column (3), for the figure "50", at both the places where they occur, the figure "20" shall be substituted: and
- (b) for the entry in column (5), the following entries shall be substituted, namely:-

(5)

"Provided that the leased plots shall be used for the purpose for which they are allotted, that is, for industrial or financial activity in an industrial of financial business area:

Provided further that the State Government concerned shall monitor and enforce the above condition as per the order issued by the State Government in this regard:

Provided further that in case of any violation or subsequent change of land use, due to any reason whatsoever, the original lessor, original lessee as well as any subsequent lessee or buyer or owner shall be jointly and severally liable to pay such amount of state tax, as would have been payable on the upfront amount charged for the long term lease of the plots but for the exemption contained herein, along with the applicable interest and penalty:

Provided further that the lease agreement entered into by the original lessor with the original lessee or subsequent lessee, or sub- lessee, as well as any subsequent lease or sale agreements, for lease or sale of such plots to subsequent lessees or buyers or owners shall incorporate in the terms and conditions, the fact that the state tax was exempted on the long term lease of the plots by the original lessor to the original lessee subject to above condition and that the parties to the said agreements undertake to comply with the same."

PUNJAB GOVT. GAZ. (EXTRA), JANUARY 12, 2021 (PAUSA 22, 1942 SAKA)

2. This notification shall be deemed to have come into force on and with effect from the 1st day of January, 2020.

A. VENU PRASAD,

38

Additional Chief Secretary Taxation to Government of Punjab,
Department of Excise and Taxation.

2202/1-2021/Pb. Govt. Press, S.A.S. Nagar

PART III

GOVERNMENT OF PUNJAB

DEPARTMENT OF AGRICULTURE AND FARMERSØWELFARE (Agriculture-4 Branch)

NOTIFICATION

The 11th January, 2021

No. G.S.R. 05/Const./Art.309/Amd.(2)/2021.- In exercise of the powers conferred by the proviso to Article 309 of the Constitution of India, and all other powers enabling him in this behalf, the Governor of Punjab is pleased to make the following rules, further to amend the Punjab Horticulture (Group A) Service Rules, 2015, namely:-

RULES

- **1.** (1) These rules may be called the Punjab Horticulture (Group A) (Amendment) Service Rules, 2021.
- (2) They shall come into force on and with effect from the date of their publication in the Official Gazette.
- 2. In the Punjab Horticulture (Group-A) Service Rules, 2015 (hereinafter referred to as the said rules), for rule 7, the following rule shall be substituted, namely:-
 - " 7. Discipline, punishment and appeals.-(1) In the matters of discipline, punishment and appeal, the members of the Service shall be governed by the Punjab Civil Services (Punishment and Appeal) Rules, 1970, as amended from time to time.
- (2) The authority empowered to impose penalties as specified in rule 5 of the Punjab Civil Services (Punishment and Appeal) Rules, 1970, and the appellate authority thereunder in respect of the member of Service against an order as specified in rule 15 of the aforesaid rules shall be as per Appendix 'B-1'."
- 3. In the said rules, for Appendix :Aø, the following Appendix shall be substituted, namely:-

"APPENDIX 'A'

(See rules 1(3), 3 and 5)

Serial	Designation of the post	Number	of pos	sts	Scale of pay
No.		Perma- nent	Tempo rary	- Total	with Grade Pay (in Rupees)
Horti	culture Wing				
1.	Director of Horticulture	01	-	01	37400-67000+10000
2.	Joint Director of Horticulture/ Joint Director of Horticulture (Vegetable)	02	-	02	37400-67000+8700
3.	Deputy Director of Horticulture/ Deputy Director of Horticulture (Protected Cultivation)/ Deputy Director of Horticulture (Market Intelligence and Information)	19	-	19	15600-39100+7600
4.	Assistant Director of Horticulture/ Assistant Director of Horticulture (Protected Cultivation)/Assistant Director of Horticulture (Market Intelligence and Information)	26	-	26	15600-39100+6600
5.	Horticulture Development Officer/ Horticulture Development Officer (Protected Cultivation)/ Horticulture Development Officer (Biotechnology)/ Horticulture Development Officer (Bee -keeping)/ Horticulture Development Officer (Marketing Intelligence	206	-	206	15600-39100+5400

	,	,		,	
	and Information)/ Horticulture				
	Development Officer				
	(Aeroponics)/ Horticulture				
	Development Officer				
	(Nursery Production)/				
	Horticulture Development				
	Officer (Citrus Production				
	and Training)/ Horticulture				
	Development Officer (Post				
	Harvest Management)/				
	Horticulture Development				
	Officer (Mushroom)				
	Horticulture Development	09	-	09	15600-39100+5400
	Officer (Entomology)				
	Horticulture Development	07	_	07	15600-39100+5400
	Officer (Pathology)				
	Horticulture Development	04	-	04	15600-39100+5400
	Officer (Soil)				
	Superintendent Grade-I	01	_	01	15600-39100+5400
	(Head Office)			-	
erio	culture Wing				
).	Divisional Sericulture Officer/	02	_	02	10300-34800+5000
	Sericulture Officer				
ssi	stant Controller (Finance and	Accour	nts)		
١.	Assistant Controller (Finance	01	-	01	15600-39100+5400"
	and Accounts) on deputation				

^{4.} In the said rules, for Appendix ÷Bø, the following Appendix shall be substituted, namely:-

"APPENDIX 'B'

(See rule 6)

Serial No.	Designation of the post	Percentag appointm		Method of recruitment, qualifications and experience for appointment by				
		Direct appoint- ment	Promotion	Direct Appoint- ment	Promotion	Depu- tation		
Horti	culture Wing							
1.	Director of Horticulture	-	Hundred percent	-	From amongst the Joint Director of Horticulture/ Joint Director of Horticulture (Vegetable) on the basis of merit-cum-seniority, who have an experience of working as such for minimum period of two years.			
2.	Joint Director of Horticulture/ Joint Director of Horticulture (Vegetable)	-	Hundred percent	-	From amongst the Deputy Directors of Horticulture/ Deputy Directors of Horticulture (Protected Cultivation)/ Deputy Directors of Horticulture (Market Intelligence and Information), who			

					have an experience	
					of working as such	
					for a minimum	
					period of two years.	
3.	Deputy	-	Hundred	(i) Should	From amongst the	
	Director of		Percent	possess	Assistant Directors	
	Horticulture/			First Class	of Horticulture/	
	Deputy			Degree in	Assistant Directors	
	Director of			M.Sc. in	of Horticulture,	
	Horticulture			Horticult-	(Protected	
	(Protected			ure from	Cultivation)/	
	Cultivation)/			recognized	Assistant Directors	
	Deputy			university	of Horticulture	
	Director of			or	(Market	
	Horticulture			Institution;	Intelligence and	
	(Market			and	Information),	
	Intelligence			(ii) Should	who have an	
	and			have an	experience of	
	Information)			experience	working as such	
				of work	for a minimum	
				relating to	period of two	
				Horticult-	years.	
				ure		
				Extension		
				and		
				Horticult-		
				ure		
				Develop-		
				ment for		
				the		
				particular		
				crop for a		
				minimum		
				period		
				of ten		
				years.		

Assistant	 Hundred	` '	From amongst the
Director of	percent	possess	Horticulture
Horticulture/		First	Development
Assistant		Class	Officers/
Director of		Degree in	Horticulture
Horticulture		M.Sc. in	Development
(Protected		Horticult-	Officers
Cultivation)/		ure from	(Entomology)/
Assistant		recognized	Horticulture
Director of		university	Development
Horticulture		or	Officers
(Market		institutions;	(Pathology)/
Intelligence		and	Horticulture
and Information)		(ii)Should	Development
		have an	Officers(Soil)/
		experience	Horticulture
		of work	Development
		relating to	Officers (Protected
		Horticulture	Cultivation)/
		Extension	Horticulture
		and	Development
		Horticult-	Officers
		ure	(Biotechnology)/
		Develop-	Horticulture
		ment for	Development
		the	Officers (Bee
		particular	keeping)/
		crop for a	Horticulture
		minimum	Development
		period of	Officers (Marketin
		eight	Intelligence and
		years.	Information)/
			Horticulture
			Development

(Aeroponics)/

Horticulture

Development

Officers (Nursery

Production)/

Horticulture

Development

Officers (Citrus

Production and

Training)/

Horticulture

Development

Officers (Post

Harvest

Management)/

Horticulture

Development

Officers

(Mushroom), who

have an experience

of working as such

for a minimum

period of six years.

5. Horticulture Hundred -(i) Should Development percent possess a Officer/ degree in Horticulture B.Sc. Development Agriculture Officer (Minimum (Protected 50% Cultivation)/ marks) Horticulture

Development

Officer

with

Horticult-

ure as an

(Biotechnology)/ Horticulture Development Officer (Bee keeping)/ Horticulture Development Officer (Marketing Intelligence and Information)/ Horticulture Development Officer (Aeroponics)/ Horticulture

Officer (Nursery
Production)/
Horticulture
Development
Officer (Citrus
Production and

Development

Training)/
Horticulture
Development
Officer (Post

Harvest

Management)/
Horticulture
Development
Officer
(Mushroom)

elective
subject/
B.Sc.
Horticulture from a
recognized
university or
institution;
(ii) Should
possess a
degree in
M.Sc.
Horticult-

ure from a recognized university or institution; and

(iii) Should have passed Punjabi up

to

Matriculation standard.

	(1110	, , , ,				
Horticulture	Hundred	-	(i) Should	-		
Development	percent		possess a			
Officer			degree in			
(Entomology)			B.Sc.			
			Agriculture/			
			Horticulture			
			(Minimum			
			50% marks)			
			from a			
			recognized			
			university or			
			institution;			
			(ii) Should			
			possess a			
			degree in			
			M.Sc.			
			Entomology			
			from a			
			recognized			
			university or			
			institution;			
			and			
			(iii) Should			
			have passed			
			Punjabi up			
			to			
			Matriculation			
			standard.			
Hoution 14	IIm.d					_
Horticulture Dayslanment	Hundred -		(i) Should possess a			-
Development Officer	percent		degree in			
			B.Sc.			
(Pathology)			Agriculture/			
			Horticult-			
			1101 ticult-			

ure (Minimum 50% marks) from a recognized university or institution; (ii) Should possess a degree in M.Sc. Plant Pathology from a recognized university or institution; and (iii) Should have passed Punjabi up to Matriculation standard. 8. Horticulture Hundred -(i) Should Development percent possess a Officer (Soil) degree in B.Sc. Agriculture/ Horticulture (Minimum 50% marks) from a recognized

		(1	AUSA 22,	1742 SAICA)	_
				University		
				or		
				institution;		
				(ii) Should		
				possess a		
				degree in		
				M.Sc. Soil		
				from a		
				recognized		
				university o	r	
				institution;		
				and		
				(iii) Should		
				have passe	d	
				Punjabi up		
				to		
				Matriculatio	n	
				standard.		
	Superintendent	-	Hundred	-	From amongst the	
	Grade-1 (Head		percent		Superintendent	
	Office)				Grade-II of Head	
					Office cadre	
					working under the	
					control of the	
					Director, who have	
					an experience of	
					working as such for	
					a minimum period of	
					two years.	
eri	culture Wing					
	Divisional	Fifty	Fifty	Should	From amongst	
0.	Divisional	-	-			
0.	Sericulture	percent	percent	possess a	Superintendent	

Sericulture Officer M.Sc in (Experiment and Zoology or Tests)/Silk Seed
M.Sc in Production Officer
Botany/ working under the

Entomology control of the or Director who

Agriculture possess a degree in

from a B.Sc. from a

recognized recognized university

university or institution with or institution Botany, Zoology or and one Agriculture subjects

year and who have an training in experience of

Sericulture working as such for from any of a minimum period of

the four years.

following

recognized

institutes

with one

year

experience

in

sericulture

operation:-

(a) Central

Sericulture

Research

and Training

Institute,

Mysore

(Karnataka);

(b) Central

Sericulture

Research

and Training

Institute,

Berhampore

(West

Bengal);

(c) Central

Sericulture

Research

and Training

Institute,

Madivala,

Banglore

(Karnataka)

Or

Should

possess a

B.Sc.

Degree in

Agriculture

or B.Sc. in

Entomology

or B.Sc. in

Botany or

B.Sc. in

Zoology in

Second

class from a

recognized

university or

institution

and five

years

experience

in

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sericulture
operation or
one year
training in
Sericulture
from any of
the
Institutes
mentioned
above and
two years
experience
in
sericulture
operation.

Assistant Controller (Finance and Accounts)

11.	Assistant	-	-	-	-	Hundred
	Controller					percent
	(Finance and					by
	Accounts)					deputat-
						ion from
						the
						Depart-
						ment of
						Finance."

^{5.} In the said rules, after Appendix 'B', the following Appendix shall be inserted, namely:-

"APPENDIX 'B-1'

(See rule 7)

		(See rule	1)	
Serial No.	Designation of the post	Nature of Penalty* or Order @	Authority empowered to Authority impose penalty or pass order	Appellate
1	2	3	4	5
Horti	culture Wing			
1.	Director of Horticulture	Minor Penalties Major Penalties	Secretary Incharge	Chief Minister Punjab
2.	Joint Director of Horticulture	Minor Penalties (i) Censure;		
3.	Deputy Director of Horticulture			
4.	Assistant Director of Horticulture	(ii) withholding of his promotion;	Secretary Incharge	Agriculture Minister
5.	Horticulture Development officer			
6.	Horticulture Development officer (Entomology)	(iii) recovery from his pay of the whole or part of any pecuniary loss		
7.	Horticulture Development officer (Pathology)	caused by him to the Government by negligence or breach of orders;		
8.	Horticulture Development Officer (Soil)	(iv) withholding of increments of pay		

without commutative effect.

9. Superintendent Grade-1

Major Penalties

(v) withholding of increments of pay with cumulative effect or reduction to a lower stage in the time-scale of pay for a specified period, with further directions as to whether or not the Government employee will earn increments of pay during the period of such reduction and whether on the expiry of such period, the reduction will or will not have the effect of postponing the future increments of his pay; (vi) reduction to a lower time-scale of pay, grade, post or

Service which shall ordinarily be a bar to the promotion of the Government

employee to the

time-scale of pay,

grade, post or

Service from which

he was reduced,

with or without

further directions

regarding conditions

of restoration to the

grade or post or

Service from which

the Government

employee was

reduced and his

seniority and pay on

such restoration to

that grade, post or

Service;

(vii) compulsory

retirement;

(viii) removal form

service which shall

not be a

disqualification for

future employment

under the

Government;

(ix) dismissal from

service which shall

ordinarily be a

disqualification for

future employment

under the

Government.

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Sericulture Wing Divisional 10. -do--do--do-Sericulture Officer/ Sericulture Officer Assistant Controller (Finance and Accounts) (On deputation basis) On deputation 11. Assistant Controller from the (Finance and Department Accounts) of Finance.

*In terms of rule 5 of the Punjab Civil Services (Punishment and Appeal) Rules, 1970. @In term of rule 15 of the Punjab Civil Services (Punishment and Appeal) Rules, 1970.".

ANIRUDH TEWARI,

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Additional Chief Secretary (Development), Department of Agriculture and Farmer's Welfare.

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